1 Confrolontral

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW JUSTICE & LEGISLATIVE ACCAIRS) 5-SHAM NATH MARG DELHI.

NO. F. 13 (1)/95-Judl.II/L.A. 1940

To

The Deputy Secretary, (Admn.). Delhi Legislative Assembly Secretariate, old Secretariate. Delhi.

Gazette Notification/ Supply of authenticated copies of the Bill No. 1 of 1995 & Bill No.2 Subject: of 1995. assented by the Lt. Governor.

Sir,

I am directed forward herewith the following Gazette Notification containing the Act passed by the Legislative Assembly of the N.C.T. Delhi and assented by the Lt. Governor, Delhi and authenticated copies of the Bill No.1 of 1995, Bill No.2 9f 1995 assented by the Kt. Governor.

ISC L-A

Sr. No. No. and date of Gazette Notification.

-do-

Particulars of the Act passed.

1. 4th April 1995 P.R.D. No. 106.

The Appropriation No.1 Act. 1995. Delhi Act No.1 of 1995.

The Appropriation (Vote on Account) Act. 1995 DELHI ACT NO. 2 OF 1995.

- 2. Authenticated copies of the Bill No.1 of 1995 assented by the Lt. Governor.
- Authenticated copies of the Bill No.2 of 1995 assented by the Lt. Governor .

As above.

Yours faithfully,

(R.T.L. D/SOUZA) UNDER SECRETARY (L.A.)

ग्रनुसूची (खण्ड 2 व 3 देखें)

(रुपये हजारों में)

nin dani na adm	राशि इससे श्रधिक नहीं			
मांग सेवाएं एवं उद्देश्य संख्या	विधान सभा द्वारा स्वीकृत	संचित निधि पर भारित	जोड़	
(1) (2)	(3)	(4)	(5)	
2 सामान्य प्रशासन,		448	448	
5 पुलिस	120018	- A.	120018	
8 समाज कल्याण	-	48	48	
10 विकास		479	479	
11 स्वायत्त शासन निकाय तथा लोक निर्माण विभ		17710	€02397	
लोक ऋण	97 _ 78	566	566	
जोड़:	704705	19251	723956	

DEPARTMENT OF LAW, JUSTICE & LEGIS-LATIVE AFFAIRS NOTIFICATIONS

Delhi, the 4th April, 1995

No. F. 13(2) 95-Judl. II L.A. 60—The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi on 31st March, 1995 and is hereby published for general information.

THE APPROPRIATION (NO. 1) ACT 1995

(DELHI ACT NO. 1 OF 1995)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

An Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for services in respect of the financial year 1994-95.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 46th year of the Republic of India as follows:---

- 1. Short Title.—This Act may be called the Appropriation (No. 1) Act 1995.
- -2. Issue of Rs. 72,39,56,000.—From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees Seventy two crores thirty

nine lakhs and fifty six thousands towards defraying the several charges which will come in the course of payment during the financial year 1994-95 in respect of the services specified in column (2) of the Schedule.

3. Appropriation.—The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Section 2 and 3)

(Rs. in Thousands)

	Sums not Exceeding			
Demand Services and No. Purposes	Voted by the Legislative Assembly	Charged on the Consoli- dated Fund	Total	
(1) (2)	(3)	(4)	(5)	
2 General Administration		4,48	4,48	
5 Police	12,00,18		12,00,18	
8 Social Welfare		48	48	
10 Development		4.79	4,79	
11 Local Self Govt. & Public Works Depart-				
ment	58,46,87	1,77,10	60,23,97	
Public Debt		5,66	5,66	
TOTAL:-	70,47,05	1,92,51	72,39,56	

सं. फा. 13(1)/95-न्याय-II/एल.ए./59--उपराज्यवाल, दिल्ली की दिनांक 31 मार्च, 1995 को मिनी अनुमति के प्रकात विधान सभा द्वारा पारित निस्नलिखित अधिनियम जन साधारण के सूचनार्थं प्रकाणि किया जारहा है।

विनियोजन (लेखा अनुदान) अधिनियम, 1995

(दिल्ली अधिनियम संख्या 2, 1995)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा यथापारित यधिनियम्)

एक अधिनियम

अप्रैल तथा मई 1995 की अवधि. से संबंधित कार्यों के लिये राष्ट्रीय राजधानी क्षेत्र दिल्ली णासन की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ राशि का विनियोजन करने के लिये विधेयक।

इसे भारतीय संविधान के 46वें वर्ष में राष्ट्रीय राजधानी क्षेत्र विल्वी की विधान संभा द्वारा निम्नानुसार अधिनियमित किया जाये।

(1) संक्षिप्त गोर्षक.—इस ग्रधिनियमको विनियोजन (लेखा अनुदान) विधेयक, 1995 ग्रधिनियमकहा जाये।

- (2) माह अप्रैल तथा मई 1995 के लिये राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से 545, 23,19,000/- रुपये का लेखा अनुदान.—-राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिये पांच सौ पेंतालीस करोड़ तेईस लाख उन्नीस हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के संबंध में अप्रैल तथा मई 1995 की अवधि के बौरान भुगतान के रूप में प्रयुक्त होगी।
- (3) विनियोजन—इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निश्चि में से प्रदत्त और प्रयुक्त किये जाने के लिये प्राधिकृत राशि उक्त अवधि के संबंध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिये विनियोजित की जायेगी।

अनुसूची (खण्ड 2 व 3 देखें)

(रुपये हजारों में)

मांग सेवाएं एवं उद्देश्य संख्या		राशि इससे ग्रधिक नहीं			
		विधान सभा द्वारा स्वीकृत	संचित निधि पर भारित	जोड़	
(1) (2)		(3)	(4)	(5)	
1. विद्यान सभा	राजस्व	2900	133	3033	
2. सामान्य प्रशासन	राजस्व	22345	1205	23550	
3. न्याय प्रशासन	राजस्व	36422	15450	51872	
4. वित्त	राजस्व	54430		54430	
5. पुलिस	राजस्व	536574	448	537022	
	पूंजीगत	15917	tor-mp	15917	
6. शिक्षा	र,जस्व	783980	200	784180	
	प्ंजीगत	3053		3053	
7. चिकित्सा व ज	न				
स्वास्थ्य	राजस्व	298289	95	298384	
	पूंजीगत	17		17	
8. समाज कल्याण	राजस्व	144051		144051	
	पूंजीगत	73275		73275	
9. उद्योग	राजस्व	31723	334	32057	
	पूंजीगत	3000		3000	
10. विकास	राजस्व	126025	133	126158	
	पूंजीगत	136196	67	136263	
11. स्वायतशासी सरकार,					
लोक निर्माण विभा	ग राजस्व	1062905		1062905	
	पूंजीगत	1949886	71083	2020969	
सार्वजिनक ऋण	पूंजीगत		25100	25100	
12. सरकारी कर्मचारीयों					
की ऋण	पूंजीगत	7083		7083	

(1) (2)		(3)	(4)	(5)
13. पेंशन	राजस्व	50000		50000
जोड़		5338071	114248	5452319

ग्रार. टी. एल. डिसूजा, ग्रवर सचिव (विधायी कार्य)

No. F.13(1)|95-Judl-II|L.A.|59.—The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi on 31st March, 1995 and is hereby published for general information.

THE APPROPRIATION (VOTE ON ACCOUNT) ACT 1995

(DELHI ACT NO. 2 OF 1995)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

An Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April and May, 1995.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the 46th Year of the Republic of India as follows:—

- 1. Short Title.—This act may be called the Appropriation (Vote on Account) Act, 1995.
- account for Rs. 545,23,19,000 2. Vote on out of the Consolidated Fund of the Govt. cf National Capital Territory of Delhi for the months of April and May, 1995.-From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid applied sums not exceeding those specified column (5) of the Schedule amounting in the aggregate to the sum of five hundred forty five crores twenty three lakhs nineteen thousand rupees towards "Vote on Account" for defraying the several charges which will come in course of payment during the months of April and May, 1995 in respect of services specified in column (2) of the Schedule.
- 3. Appropriation.—The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

SCHEDULE

(See Section 2 and 3)

(Rs. in Thousands)

			Sums Not Exceeding		
	Demand Services and Purposes No.		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
(1) (2)	off to have	(3)	(4)	(5)
1.	Legislative Assembly	Revenue	2900	133	3033
2.	General Administration	Revenue	22345	1205	23550
3.	Administration of Justice	Revenue	36422	15450	51872
4.	Finance	Revenue	54430	••	54430
5.	Police	Revenue	536574	448	537022
		Capital	15917	- Fig	15917
6.	Education	Revenue	783980	200	784180
7.	Madical and Dublic III with	Capital	3053	THE PRINT	3053
918	Medical and Public Health	Revenue Capital	298289 17	10200	298384 17
9.	Social Welfare	Revenue	144051	••	144051
	E STOLENICATIONEL YEAR	Capital	73275	(6)	73275
9.	Industries	Revenue	31723	334	32057
		Capital	3000	THE STATE	3000
10.	Development	Revenuee	126025	133	126158
QUÌ	dellar of ton to sift of	Capital	136196	67	13626
11.	Local Self Govt. and Public Work. Department	Revenue	1062905		1011011
	Department	Capital	1949886	71083	1062905 2020969
	—Public Debt.	Capital	to concluse, once or	25100	25100
12.	Loans to Govt. Servants	Capita1	7083	23100	7083
300	Pensions	Revenue	50000	The second of the	50000
	Live Spring on wash Asso				
-	Total	carrie Labore	5338071	114248	5452319

R.T.L. D'SOUZA, Under Secy. (L.A.)